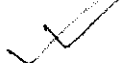


THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-20/2003/ 574/A

From :- Shri S. Choudhury,
Deputy Registrar (Admn.-I),
Gauhati High Court,
Guwahati.

To,  Smti. Indira Barman,
District & Sessions Judge,
Bongaigaon.

Dated Guwahati, the th 29 September, 2018.

Sub:- **Casual leave along with headquarter leave permission.**

Ref:- Your letter No. DJB.I-11/2018/4050, dated Bongaigaon the 28th of September 2018.


Madam,

With reference to the above, I am directed to inform you that, your prayer for Casual Leave on 01.10.2018 along with head quarter leave permission from the afternoon of 29.09.2018 till the morning of 03.10.2018, has been granted/
rejected.

The Civil Judge and Asstt. Sessions Judge, Bongaigaon, or in her absence, the senior-most Judicial officer will remain in-charge of your Court and Office in your absence in leave.

Yours faithfully,


DEPUTY REGISTRAR (ADMN.-I)

Memo NO.HC.VII-20/2003/ /A, dated 

Copy to:

1. The Civil Judge and Asstt. Sessions Judge, Bongaigaon


DEPUTY REGISTRAR (ADMN.-I)